(b) if so, the details thereof?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Not yet, Sir.

(b) Does not arise.

गुजरात राज्य में पाकिस्तानी

*१०८४. { श्री [illegible] शास्त्री :
श्री सोमजी :
श्री दे० च० शर्मा :
श्री जीनवन्नन :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि गुजरात राज्य में बहुत से पाकिस्तानी अवैध रूप से घुस आये हैं;

(ख) क्या यह भी सच है कि वे तस्कर व्यापार करने के अतिरिक्त वहां साम्प्रदायिक भावना को भी भड़का रहे हैं;

(ग) क्या यह सच है कि वे जूनागढ़ और कच्छ में जासूसी भी कर रहे हैं; और

(घ) यदि हां, तो सरकार इस सम्बन्ध में क्या कदम उठाना चाहती है?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री दातार) : (क) पहली जनवरी से तीस जून, १९६१ तक की अवधि में १९१ पाकिस्तानी अवैध रूप से गुजरात राज्य में घुस आये।

(ख) यह पता लगा कि १२ पाकिस्तानी तस्कर (Smuggling) व्यापार में लगे थे, परन्तु साम्प्रदायिक भावनाओं को भड़काने के सम्बन्ध में कोई नहीं लगा था।

(ग) ऐसा कोई मामला ध्यान में नहीं आया है।

(घ) सीमा पर सतर्कता तथा गश्ती दस्ते (Patrolling) की शक्ति बढ़ा दी गई है। अवैधानिक रूप से प्रवेश करने वालों के विरुद्ध भारतीय पासपोर्ट एक्ट १९२० (Passport Act) और विदेशी एक्ट, १९४६ (Foreigner's Act) के अधीन कार्यवाही की जा रही है तथा उन्हें देश से निकाला जा रहा है।

Ankleshwar Oil

*1085. { **Shri Aurobindo Ghosal:**
Shri B. Das Gupta:

Will the Minister of **Steel, Mines and Fuel** be pleased to state:

(a) whether any arrangement has been made to carry crude oil from Ankleshwar to Bombay refineries for expeditious refining;

(b) if so, whether the Railways have agreed to supply adequate number of tank wagons for transport; and

(c) if so, at what rate and whether the present rate of freight is economical?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Yes, Sir. The Ankleshwar crude oil will be transported to Bombay refineries by rail.

(b) and (c). The matter is still under negotiation with the Railway authorities.

Permanency in Defence Establishments

*1086. **Shri S. M. Banerjee:** Will the Minister of **Defence** be pleased to state:

(a) whether final orders regarding 80 per cent permanency of non-industrial and industrial staff in defence establishments have been issued;

(b) if not, the reason for the delay; and

(c) the steps taken by Government?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) General orders regarding the principle of conversion of temporary posts into permanent ones have issued. Specific orders authorising such conversions in certain Branches/Directorates have also issued. In respect of the rest, details are being worked out prior to the issue of such orders.

(b) Does not arise.

(c) Does not arise.